



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष ७, अंक ७(२)]

शुक्रवार, मार्च १२, २०२१/फाल्गुन २१, शके १९४२

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ११

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) (Amendment) Act, 2021 (Mah. Act No. IV of 2021), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

BHUPENDRA M. GURAO,
I/c. Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IV OF 2021.

(First published, after having received the assent of the Governor in the "*Maharashtra Government Gazette*", on the 12th March 2021.)

An Act to amend the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001.

Mah.
XXVII of
2001.

WHEREAS it is expedient to amend the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-second Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra *Gunthewari* Developments Short title. (Regularisation, Upgradation and Control) (Amendment) Act, 2021.

2. In section 3 of the Maharashtra *Gunthewari* Developments (Regularisation, Upgradation and Control) Act, 2001, in sub-section (1),— Mah. XXVII of 2001.

(a) for the words, figures and letters “the 1st January 2001” the words, figures and letters “the 31st December 2020” shall be substituted;

(b) in the second proviso, in clause (a), for the words, figures and letters “the 1st January 2001” the words, figures and letters “the 31st December 2020” shall be substituted.